

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE. T.A. No 1130/82
W.P. No 1157/83 OF 1157/83

NAME OF THE PARTIES Q. B. Ahmad, Applicant

Versus

U.O.I. Govt., Respondent

Part A.

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13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit
for consignment to the record room (decided)

This file received from record room without 'B' stamp

Check on Dated 05/12/11

Counter Signed.....

Rajendra Kumar

Section Officer/In charge

This is my
Signature of the
Dealing Assistant

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE

1130

of 1989

NAME OF THE PARTIES

Dgba Abnab

Applicant

Versus

V.C.T

Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
1.	A-C General Index	A-1
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Annexure -B

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

APPLICATION No. 1130 of 1987

TRANSFER APPLICATION No. _____ of 19 _____

OLD WRIT PETITION No. 1157 of 83

CERTIFICATE

Certified that no further action is required to be taken
and that the case is fit for consignment to the record room (decided).

Dated :

COUNTER SIGNED :

2129499
2-12-91

Signature of the
dealing Assistant

Section Officer/Court Officer

CIVIL

SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case..... W..... 115.)..... 83
 Name of parties..... Talal Ahmad vs. Union of Andhra
 Date of institution..... 28.2.83..... Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
2	3	4	5	6	7	8	9	
1-	W.P. with Answer and affidavit	10-	10-	-	Rs. 102.00			
2-	Leave	1-	1-	-	5.00			
3-	Com. 2477 (W) 083 p. 84 order sheet	2-	2-	-	5.00			
4-	order sheet	1-	1-	-	-			
5-	Search Copy	1-	1-	-	-			

I have this

day of

198

examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate

Munsarim

Date.....

Clerk

A 2 4/1

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p.

No.

1157

of 1983

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
28-2-83	Hon sc Mathur, Hon ss Ahmad, Admit, issue notice to opp. party No. - - - - -	
	sd sc Mathur sd ss Ahmad 28-2-83	
	cmn no 2477 01 83	
28-2-83	Hon sc Mathur, Hon ss Ahmad, Issue notice. Meanwhile the operation made - - - - -	
	the result of the w.p. sd sc Mathur sd ss Ahmad 28-2-83	
	<u>PC before</u> Learned counsel for the petitioners has not taken steps for service on ad. No. 2477 (01) 83 in cmn no 2477 (01) 83 by R.D.	<u>11/3/83</u>
		<u>Submitted</u> <u>Surinder</u> <u>17/6/83</u>

::(2)::

A
3
8/4Serial
number
of
order
and dateBrief Order, Mentioning Reference
if necessaryHow complie
with and
date of
compliance

(1) 15.11.89

No sitting. Adj. to 17.1.90.

This case has been received
on transfer. As regards by office notice
were issued to the parties. Counsel for
applicant is present. Let a fresh notice
notice be issued to the parties, as directed
by the Hon. D.K. Agarwal, J.M.

L
15/11/89OR
Notice issued
S
12/12/89OR
This case has
been rec'd on
20.8.89.Case is admitted
CA/RA not filed
Notices were
issued on 11.11.89
Notice of op
2 has been refiled
back with postal
remark "2D" and
ACU Tel "Not a/c/
submitted to
order
L
16/11/89

(2) 17.1.90

Hon'ble Mr. J.P. Sharma, J.M.

None appears for the applicant.
Notice be issued again to the applicant
as well as counsel. Notice be given
to Sri Anil Srivastava, Adv. said to be
on the panel of At. Rly for the CAT.
Put for orders on 12.3.90. Notice may
be issued to O.P. No 4. Meantime reply
may be filed by the respondents if they
so desire, otherwise the case be put up
as it is today for further orders on 12.3.90.

SM

(3) 12.3.90

Hon. D.K. Agarwal J.M.
Hon. K. Dabir J.M.

Sir, A signature, who had taken
notice on behalf of the respondents, gave
time to file counter. Allowed. Let
counter be filed within 6 weeks.

respondent within 2 weeks thereafter,
first for hearing on 11.7.90 let
a notice be sent to the applicant by
registered post informing him of
the order passed today.

user
seed
10/3/1990

Dinesh

P.W.

De
J.M.OR
Notice issued
S
26/12/90OR
Notices were
issued on 26.2.90
No answer
rep'd. cover has been
return back.
S.F. order
L
9/1/91

1130/07 (7)

(5)

11-7-90

No sitting. Adj. to 9/1/90

(8)

(5)

9-10-90

No sitting Adj. to 6-11-90

(6)

6-11-90

Hon. Mr. M.N. Panalkar, A.M.

Hon. Mr. D.K. Agarwal, J.M.

Due to resolution of Bar
Association. Care in Rev

to 6-12-90

(7)

6-12-90

No sitting Adj. to 22-1-91.

(8)
B.O.C.

22-1-91

No sitting Adj. to 2-4-91.

(9)

2-4-91
D.R.

As directed by the Court's
order dt. 12-3-90. Notice
was issued to the attorney
Nikita reply for any
counter 2nd. Com. has
been filed later.

None appeared for the both
side. Respondent did not file
counter till today. He is ordered
to file it, by 23/4/91. ✓

(2)

TA 1130/07(1)

A
4/8

(10)

23/4/91

Adv. Counsel for Respondent

submitted that the
case is infractions
so he does not want
to file C.A. Application
is not present

Put up this
case before the Hon'ble
Bench for orders on
25/4/91, R

25.4.1991

Deut Copy

B.K. Balaji

Adv. S. Pillai
1/5/91

Deut
before so applicat
as to costs.

7 Hon. Mr. D.K. Agrawal, J.M
Hon. Mr. K. O'Dayya, A.M.

None for the petitioner even at the time
of revised list. The petition is dismissed
for want of prosecution without any order
as to costs.

A.M.

J.M.

16/4/91

(n.u.)

27 Group A 14(C)

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW

In Re: 1152
Writ Petition No. of 1983

Iqbal Ahmad Petitioner

versus

Union of India and others Opp. Parties

I N D E X

Sl.No.	Particulars	Page Nos. From To
1.	WRIT PETITION	1 to 6
2.	ANNEXURE No. 1	7 to 8
3.	AFFIDAVIT	9 to 10
4.	APPLICATION FOR STAY	11 to 12
5.	POWER	13

Lucknow

Dated: January ^{Feb. 25th}, 1983

Surya Kant
(Surya Kant)
Advocate
Counsel for the Petitioner

Iqbal Ahmad

where the petitioner worked upto the full satisfaction of his supervisors with hard labour and interest in as much as in the year 1959 he was promoted as 'Signal Interlocking Maintainer'.

2. That the petitioner's category was changed in the year 1961 and ~~that~~ in the said year i.e. 1961 he was appointed as a 'Telephone Operator' in the grade of 60-130.
3. That the petitioner worked honestly on the said post and his grade was later on revised and then in the year 1979 he was promoted as 'Senior Telephone Operator' in the grade of 330-560 and since then he is working under the direct control of the Opposite Parties No. 1 and 2 with utmost honesty and labour. There is no complaint or any charge-sheet or any adverse remark ever been given to the petitioner.
4. That the Opposite Party No. 4 was directly recruited as Telephone Operator in the year 1978 and then in the year 1981 was given promotion as Senior Telephone Operator in the grade of 330-560 and is also working at Varanasi with the petitioner.

Iqbal Ahmed 5.
That the petitioner is senior than the Opposite Party No. 4 and hence his record is much better than the Opposite Party No. 4.

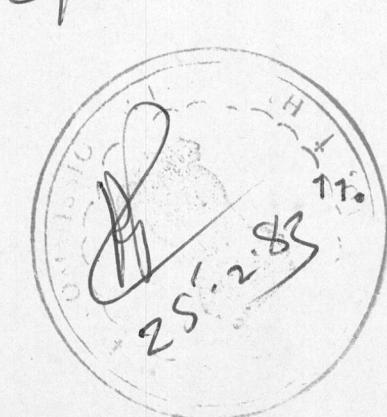

That the next senior post to the post of Senior Telephone Operator is Head Telephone Operator and then is the post of Chief Telephone Operator. The Grade of Head Telephone Operator is Rs 425.700 while the grade of Chief Telephone Operator is 550-750(Rs).

7. That the post of Chief Telephone Operator is Selection Grade Post and is to be filled by the Departmental Test.

8. That vide letter dated 13.12.1982 the Opposite Party No. 3 circulated a letter for the selection for the post of Chief Telephone Operator in the grade of 550-750 (Rs.) in which he has called 9 persons for the test for selection to the said post. A photostat copy of the original letter is filed herewith as ANNEXURE No. 1 to this writ petition.

9. That a perusal of Annexure No. 1 shall indicate that as much as 9 persons including the Opposite Party No. 4 have been called for the said test for selection on the post of Chief Telephone Operator but the persons mentioned at Serial No. 1 to 8 are senior then the petitioner. But as regard to the Opposite Party No. 4 mentioned at Serial No. 9 in Annexure No. 1 is concerned, she is much junior to the petitioner.

10. That the test was scheduled on 28th December 1982 in the Office of the Opposite Party No. 2 at Lucknow in which except Shri Nand Kumar and M.L. Mangi ~~of the~~ all the persons appeared but the result of the said test has not been declared sofar.



That the submission of the petitioner is that he is senior then the Opposite Party No. 4 but he has not been called for the test. Neither he has been called for the test nor his name is included in the list of selection on the ~~basis~~ of the ^{post}

Chief Telephone Operator. Hence a discriminatory procedure has been adopted by the Opposite Parties No. 1 to 3.

12. That the petitioner being the senior then the Opposite Party No. 4 ~~had~~ ought to have been called for the test for selection for the post of Chief Telephone Operator and in not doing so, the Opposite Parties 1 to 3 have committed a manifest error of law and their actions are in violation of Article 14 of the Constitution of India.

✓ for considerable period. —

13. That since 27th December 1982, the petitioner ~~was~~ ill so he ~~had~~ not gathered any information about the Annexure 1 and this Annexure No. 1 have come to the knowledge of the petitioner only on 24th Feb. 83. Hence without delay he is making this writ petition before this Hon'ble Court.

14. That the selection has not been finalised and the result of the test has not been declared so far. Hence it is highly desirable in the ends of justice that the entire selection test may be quashed and the Opposite Parties 1 to 3 may be commanded to issue fresh a list for the test for selection to the post of Chief Telephone Operator, otherwise the petitioner who is senior then the Opposite party No. 4 shall suffer irreparable loss and injury.



That the impugned order contained in Annexre-1 to this writ petition is highly defective, bad in the eyes of law, directly in conflict with the provisions of article 14 of the Constitution of India and is liable to be ~~set aside~~ set aside on the grounds inter alia. .../-

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- 5 -

G R O U N D S

(a) BECAUSE the petitioner is much senior then the Opposite Party No. 4 and his service record is much better then of her.

(b) BECAUSE by not calling the petitioner and calling the Opposite Party No. 4 for the test for the selection of the post of Chief Telephone Operator, the Opposite Party No. 1 to 3 have violated the provision of Article 14 of the Constitution of India.

(c) BECAUSE the impugned list is bad in the eye of law and is directly effecting the right of the petitioner.

(d) BECAUSE the Opposite Parties are liable to be commanded to hold fresh test (including the name of petitioner in the list for the test for the selection to the post of Chief Telephone Operator.

(e) BECAUSE the impugned Annexure-1 is perverse in law and facts both.

(f) BECAUSE the action of the Opposite Parties 1 to 3 are most arbitration and prejudicial to the rights of the petitioner. Hence the same is liable to be quashed and suitable command is liable to be issued with costs.

WHEREFORE it is prayed that this Hon'ble Court may kindly be pleased :

(i) to issue a suitable order, direction or writ in the nature of certiorari, quashing

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XV

the impugned test for the selection for the post of Chief Telephone Operator after summoning the originals from the Opposite Parties No. 1, 2 and 3.

(ii) to issue a suitable writ, direction or order in the nature of mandamus commanding the Opposite Parties not to hold any selection for the post of Chief Telephone Operator unless and until the petitioner is also called in the said test for the selection for the post of Chief Telephone Operator.

(iii) to issue a suitable writ, direction or order in the nature of mandamus commanding the Opposite Parties not to declare the result of the test which they have held on 28th December 1982 but the result of which is still awaited.

(iv) to issue a writ, direction or order which this Hon'ble Court may kindly be pleased in the facts and circumstances of the case for protecting the interest of the petitioner.

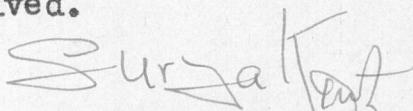
(v) that cost of the writ be allowed to the petitioner and against the ~~the~~ opp. parties.

(vi) that since the matter is urgent, hence 14 days notice may kindly be waived.

Iqbal Ahmed

Lucknow

Dated: ~~January~~ Feb 25th, 1983


(Surya Kant)
Advocate
Counsel for the Petitioner.

D
12-7
(X)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) Lucknow

In Re:

Writ Petition No. of 1983

Iqbal Ahmad Petitioner

versus

Union of India and others Opp. Parties

ANNEXURE N^o.1

(enclosed below).

Iqbal Ahmad .../-



A
J.B
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1/2

Northern Railway.

Do. 5618/2-6/2 (2/0)

Divisional Office,
Lucknow. Dated /3.12.1982.

Mr. D. D. T. A./Lucknow.
C. I. I./Lucknow.

Regs:-Selection for the post of Chief Telephone Operator
Grade B.550-750 (RS).

The written test for the post of Chief Telephone Operator
grade B.550-750 (RS) will be held at 10.00 hrs on 26.12.82 in the
DRM's Office, Lucknow.

This intimation should be got noted from the staff detailed below
and spared well in time. They should be directed to report to
Supdt., 2nd Branch/Sr. DPA on the date and time given above.

The unconditional refusal, if any, of the staff who are not
willing to appear in the test may kindly be obtained and sent to this
office ('P' branch) latest by 25th December, 1982.

Sl. No.	Name	Designation
1.	S/Phi	
1.	B.C. Bhattacharya	Chief Telephone Operator.
2.	H.P. Srivastava	-do-
3.	H.H. Naqvi	-do-
4.	B.C. Lal	-do-
5.	Bach Kumer	-do-
6.	Ramakrishna Prasad	Mr. Telephone Operator.
7.	B.P. Sharma	-do-
8.	Shankar Das (A.T.)	-do-
9.	Dasu Aliya Korne	-do-

field
Divisional Personnel Officer (II),
Lucknow.

Copy to:- Mr. D. D. T. A./Lucknow for information.

Iqbal Ahmed

B. Muri
14/12.

R
25.12.83

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14 9
X/12

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW



In Re:
Writ Petition No. of 1983

Iqbal Ahmad Petitioner

versus

Union of India and others Opp. Parties

AFFIDAVIT

I, Iqbal Ahmad, aged about 45 years son of late Shri Abdul Majid, resident of C-K-67/35, Rajbie Gali, Varanasi, solemnly state on oath as under:

1. That the deponent is the petitioner in the above writ petition. He is fully conversant with the facts of the case hence in a position to file this affidavit.

That the contents of paras 1 to 17 & 13 to 14 of this writ petition are true to my knowledge, the contents of this paras 15 are true to my belief on the basis of records and those of paras 12 are true to my belief on the basis of legal advice received by me and quaque no 1 is the photo state copy of its original which the deponent has placed on Iqbal Ahmad

Lucknow

Dated: Feb 25th, 1983

Deponent

.../-

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 and 2 of the affidavit are true to my own knowledge. ~~while the contents of para~~
No part of it is false and nothing material has been concealed. So help me GOD.

Iybal Ahmad

Deponent

Lucknow

Feb 25th

Dated: January , 1983

I identify the deponent named above who has signed before me.

Suzak Kazi

Advocate

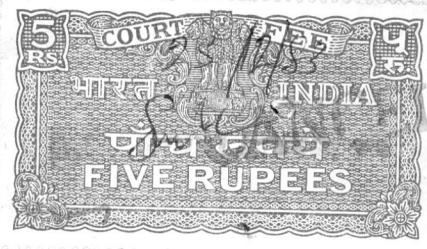
Solemnly affirmed before me on 25.2.83
at 10 a.m./p.m. by the *Iybal Ahmad*
deponent who has been identified
by *Surya Kant*

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me.

Pakher Pandey ---
O.P. 91/227 J.C.R.
High Court, (Lucknow Bench)
25.2.87
No.
Date:

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XW

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW



1cf = 15/-
MAY 83
2477 (CD)

C.M. An. No. 2477 of 1982

In Re: 1152

Writ Petition No. 1152 of 1982

Iqbal Ahmad aged about 45 years son of late Abdul
Majid, resident of C-K-67/35, Rajbie Gali, Varanasi

.. Petitioner

versus

1. Union of India, through General Manager, Northern
Railway, Baroda House, New Delhi

2. Divisional Railway Manager, Northern Railway,
Lucknow

3. Senior Divisional Personnel Officer-II, Lucknow

4. Smt. Asian Horo (Major) wife of Madan Mohan ~~Rao~~,
at present residing at 245-L, New Loco Colony,
Varanasi. .. Opp. Parties

APPLICATION FOR STAY

Iqbal Ahmad

.../-

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X
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- 2 -

The humble petitioner submits that for the facts and reasons stated in the accompanying writ petition duly supported by an affidavit, it is therefore, prayed that the Opposite Parties No. 1 to 3 may be directed not to declare the result of the said test and further proceedings in the selection of the post of said test may be stayed till the disposal of the writ petition and an ad. interim order to this effect may kindly be granted meanwhile.

Lucknow

Dated: ~~January~~ Feb. 25th, 1983 Counsel for the Petitioner.

Surya Kant

(Surya Kant)

Advocate

Iqbal Ahmed

ब अदालत श्रोमान

Haji Lee High Court

महोदय

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वादी (मुद्दई)
प्रतिवादी (मुद्दालेह)

का



19-1-
1972

Egbal Ahmad

वादी (मुद्दई)

B
21

बनाम

Chum A. L. Ibrahim प्रतिवादी (मुद्दालेह)

नं० मुकद्दमा सन् १९ पेशी की ता० १९ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

एडवोकेट

महोदय
वकील

Sohrab Kanti, Advocate

10 Singhji, Dr

नाम अदालत
मुकद्दमा नं० वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह
भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरो-
कारको भेजता रहूगा अगर मुकद्दमा अदम पैरवी में एक तरफा
मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील
पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि
प्रमाण रहे और समय पर काम आवे।

Egbal Ahmad
हस्ताक्षर

.....

Accepted
Sohrab

साक्षी (गवाह)..... साक्षी (गवाह).....

दिनांक 25 महीना 11. 83.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thurahill-Road, Allahabad-211 001

No.CAT/Alld/Jud/

T.A.No. 1130 of 1987

Dated the 3

18/15

Yoush to 55

Iqbal Ahmad

APPLICANT'S

VERSUS

Union of India & others

RESPONDENT'S

To 1. Shri Surya Kant, Advocate, Lucknow High Court, Lucknow
2. Chief Standing Counsel, Lucknow High Court, Lucknow.

Whereas the marginally noted cases has been transferred by Lucknow High Court Under Section the provision of the Administrative Tribunal Act XIII of 1995 and registered in this Tribunal as above.

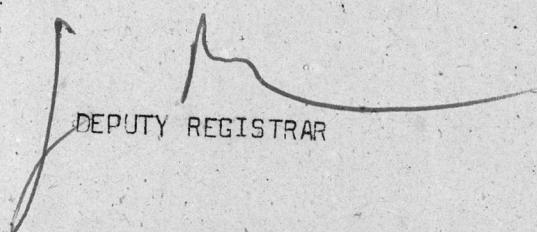
Writ Petition No. 1157
of 198 3
of the Court of Lucknow High
Court arising out of order
dated _____
passed by _____ in

The Tribunal has fixed date
of 15.11.89 1989, The
hearing of the matter, at Gandhi Bhavan
Lucknow, (Opp. Shaheed Smarak)
if no appearance is made
on your behalf by your some
one duly authorised to Act and
plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
day of _____ 1989.

dinesh/


DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

**** 236370 C68
Gandhi Bhawan, Opp. Residency
Lucknow -

No.CAT/LKO/Jud/CB/

Dated the : 12/12/89

AN/8

T.A.No. of 1130 1987(T)

Iqbal Ahmed

AFFICANT'S

VERSUS

Union of India

RESPONDENT'S

To ① Union of India through the C.M. & Rly.
Baroda House, New Delhi
② D.T.R.M. & Rly. Hazratganj Lucknow

Whereas the marginally noted cases has been transferred by
High Court Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. NS7/83
of 198 _____
of the Court of High Court
arising out _____
of Order dated _____
passed by _____

The Tribunal has fixed date of
17.1.90 1988. The hearing
of the matter.
If no appearance is made
on your behalf by your same
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

16 day of 11 1989.

dinesh/

③ Shaukat D.P.O.D. DEPUTY REGISTRAR
10 Sant Asean Hora (m) wife of Maoridam
mahan at present no 10 265-L
New Face Colony Varanasi.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

No. C.A.T/ARID/Tr. No. 1130/87/1 Dated the 26/2/90

Jafar Ahmad APPLICANT'S

VERSUS

Union of India and Ors RESPONDENT'S

To

② Susaya Kant, Advocate, Lucknow High Court,
Lucknow

③ Anil Srivastava, Advocate, Lucknow High Court, Lucknow
Whereas the matter in the above noted cases has been transferred
by _____ under the provision of the Administrative
Tribunal Act, Lucknow 1985 and registered in this Tribunal as above.

Writ Petition No. _____ The Tribunal has fixed date of
of 1990, of the month of January 1990. The hearing
of the matter.

arising out of Lucknow dated _____
passed by _____
in _____

If no appearance is made on your
behalf by your some one duly authorized
to Act and plead on your behalf.

The matter will be heard and decided in your absence.
given under my hand seal of the Tribunal this _____
day of _____ 1990. 29th January

dinesh/

DEPUTY REGISTRAR

④ Smt. Asian Hoya (m) w/o Madan Mohan
R/o 245-L, New Loco colony,
Varanasi.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

T.A**1130/87

No.CAT/Alld/Transfer/36537³⁶⁵⁵ Dated the 26/2/90

Iqbal Ahmad

APPLICANT'S

VERSUS

Union of India and ors RESPONDENT'S

To

① Iqbal Ahmad, Slo Late Abdul majid,
Rlo C-K-67/35, Raibie Gali, Varanasi

② Sureya Kant, Advocate, Lucknow High Court
Lucknow.

Whereas the marginally noted cases has been transferred
by H.C. Lucknow under the provision of the Administrative
Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Peition No. 1157/83 The Tribunal has fixed date of
of 1990. of the Court of 12/3/1990. The hearing
H.C. Lucknow. of the matter.
arising out of order dated If no appearance is made on your
passed by behalf by your some one duly authoris
in to Act and plead on your behalf.

The matter will be heard and decided in your absence.
given under my hand seal of the Tribunal this January
day of 29 1990.

dinesh/

Y DEPUTY REGISTRAR

③ Anil Srivastava, Advocate, Lucknow High Court, Lko.
④ Smt. Asian Hora (m) w/o madan Mohan,
Rlo 245-L, New Loco. Colony,
Varanasi.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow.

No. CAT/AKO/Jud/ 4009

date the 17/3/90

T.A. No. 1130/87 of 1990 (T)

.....Iqbal AhmedApplicants.

Versus.

.....Union of IndiaRespondents.

To (1) Iqbal Ahmed &/o Late Abdul
Majid Resident of c-k 67/35,
Rajbie gali Varansi

Whereas the marginally noted cases has been transferred
by H.C. L150under the provision of the Admini-
strative Tribunal Act 13 of 1985 and registered in this Tri-
bunal as above.

Writ petition No. 1157.....
of 1983.....
of the Court of H.C. L150
.....arising out of
of order dated.....
passed by in

The Tribunal has fixed date
of 11/7/901990. The
hearing of the matter.

if no appearance is made
on your behalf by our some one
duly authorised to Act and Plead
on your behalf.

The matter will be heard and decided in your
absence. Given under my hand seal of the Tribunal this
.....day of 31990. 17..

DEPUTY REGISTRAR

Bhartiya/

K/53
C/112

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH : LUCKNOW.

T.A No- 1130/87

Iqbal Ahmad.

....

Applicant-

Versus.

Union of India & Others....

Respondents.

Dated : 25.4.1991.

Hon'ble Mr. D.K.Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

None of the petitioner even at the time
of revised list. The petition is dismissed for want
of prosecution without any order as to costs.

A.M.

J.M.

Sd/-

Sd/-

// True copy //

R.K.S.
Section Officer

Central Administrative Tribunal
Circuit Bench
LUCKNOW

checked by
M.P.